

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 6813/2019

(Arising out of impugned final judgment and order dated 20-12-2018 in CRLA No. 1816/1987 passed by the High Court of Judicature at Allahabad)

HEERA SINGH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH Respondent(s)
(IA No. 45333/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 92894/2019 - EXEMPTION FROM FILING O.T.

IA No. 45334/2019 - EXEMPTION FROM FILING O.T.)

Date : 19-07-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. Mir Akhtar Hussain, Adv.
Ms. Manju Jetley, AOR

For Respondent(s) Mr. Vinod Wiwakar, Adv.
Mr. Sarvesh Singh Baghel, AOR
Mr. Priyank Khattar, Adv.
Mr. B.N. Dubey, Adv.

UPON hearing the counsel the Court made the following
O R D E R

At the request of learned counsel for the petitioner who states that he has not been able to inspect the trail court record, re-list the matter in the month of November, 2022.

(BABITA PANDEY)
COURT MASTER

(DIPTI KHURANA)
ASSISTANT REGISTRAR